

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 303
(IB)-3048(ND)2019
IA/5574/2020

IN THE MATTER OF:

M/s. Kashmir Motor & General Finance Pvt. ... Applicant/Petitioner
Ltd.

Versus

M/s. Vipul Ltd. ... Respondent

Under Section: 7 of IBC, 2016

Order delivered on 06.01.2021

CORAM:

SHRI. ABNI RANJAN KUMAR SINHA,
HON'BLE MEMBER (J)

SHRI. L. N. GUPTA,
HON'BLE MEMBER (T)

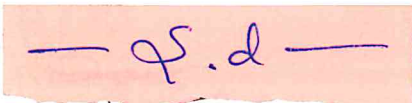
PRESENT

For the Applicant : Mr. Sandeep Bajaj & Mr. Ajay Sharma, Advocates

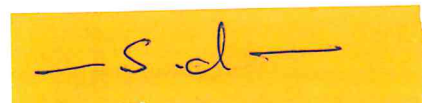
For the Respondent : Mr. Nikhil Jain, Advocate

ORDER

Since Ld. Counsel appearing for the Financial Creditor appeared through mobile, list the matter on 17th February 2021.



(L.N. GUPTA)
MEMBER (T)



(ABNI RANJAN KUMAR SINHA)
MEMBER (J)